

“Khalistan” protagonists in Western Europe change the “Khalistan” currency and make it a legal tender ;

(b) whether Government have taken up the matter with U. K , United States, Canada and West Germany; and

(c) if so, the result thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) to (c). The Government are aware that in UK and Canada some individuals have been trying to circulate and sell some pieces of printed paper purporting to be “Khalistan currency” However, this “Currency” is not recognized as legal tender in any country. The attention of Governments of UK and Canada has been drawn to this matter. Under the British law printing of “currency” is not a criminal offence as long as the same is not an imitation of any existing legal currency.

Deployment of Army Units in the States and Union Territories

*54. SHRI E. AYYAPU REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any regulations or norms have been formulated for the deployment of army Units in the States and the Union Territories for the purposes of law and order; and

(b) whether there are any instances whether the Ministry of Home Affairs did not agree to the deployment of army units at the instance of State Government ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) Under the law, the senior-most Magistrate of the highest rank on the spot, can requisition services of Armed forces in aid to civil power for the purposes of law and order. The procedure for obtaining this assistance has been laid down.

(b) No, Sir. Does not arise.

Outcome of Sixth Round of Sino-Indian Talks

*55. SHRI AMAR ROYPRADHAN : SHRI VILAS MUTTEMWAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to states :

(a) whether it is a fact that there was discussion at the sixth round of official level Sino-Indian talks about boundary question between India and China; and

(b) if so, the outcome of the discussion ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) Yes, Sir.

(b) During the 6th round of Official Level Talks held in New Delhi from 4-11 November 1985, the Indian and Chinese delegations held substantive discussion on the India-China boundary questions. Adopting a sector-by-sector approach, both sides clarified their respective positions on the Eastern Sector of the boundary. It was agreed that substantive discussions on the boundary would be continued in subsequent rounds with a view to reaching an early and comprehensive solution covering all sectors of the boundary.

Indian Citizens in Pak Jails

*56. SHRI SUBHASH YADAV : SHRI DHARAM PAL SINGH MALIK :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that large number of Indian origin citizen are still in Pak jails;

(b) if so, what is the estimated number of such Indians who are in Pakistan jails; and

(c) whether Government propose to seek help of any foreign agency to get them back into India and if so, the details thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) Yes, Sir.

(b) Around 850.

(c) This matter has been taken up at various levels with the Pakistan Government. This also formed part of discussions at the last session of the Indo-Pak Joint Commission in New Delhi this year. This issue is being discussed bilaterally.